

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**COMPANY APPEAL (AT) (INSOLVENCY) No.508 of 2019**

**In the matter of:**

Indiana Conveyors Pvt Ltd

Appellant

Vs

Ducon Technologies (I) Pvt Ltd

Respondent

Mr. Abhijeet Sinha, Mr Mahesh Agarwal, Mr Vivyan GS, Mr Saikat Sarkar,  
Advocate for Appellant

Mr. Prateek Garg, Proxy counsel for Respondent.

**ORDER**

**31.01.2020-** Learned counsel for the Respondent seeks adjournment on the ground that the arguing counsel is sick. Learned counsel for the appellant has no objection. Prayer allowed. Let the matter be fixed on **13.2.2020**.

**(Justice Jarat Kumar Jain)**  
**Member (Judicial)**

**(Mr. Balvinder Singh)**  
**Member (Technical)**

**(Dr.Ashok Kumar Mishra)**  
**Member (Technical)**

Bm/kam